## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

TCP/234/2016

NAME OF THE PETITIONER(S)

Ayoli Abdulla

NAME OF THE RESPONDENT(S)

M/s Meezan Realtors Private Limited & 3 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. S. Marjula Devi, Ad V
For KSR & co company secretaries up
CAE
2. Rajasekhar VK

For Peritioner

Counsel for RI-R4

## **ORDER**

Ms S Manjula Devi, counsel for petitioner present. Shri V K Rajasekhar, counsel for respondents present. Counsel for respondents submitted the minutes of the meetings of the board of directors, but the other documents as indicated in the order of the High Court of Kerala have not been submitted. The counsel for respondents is directed to submit the remaining documents. The counsel for the petitioner has prayed that the notices, if issued to petitioner for discharging the statutory duties being the Director pertaining to the meetings held on 27.4.2011 and 15.5.2011, then the same may also be ordered to be produced as part of the relevant record, to which the counsel for respondent has taken strong objection. The issue will be taken up after the required documents are filed by the counsel for respondents. Put up on 04.11.2016 at 10.30 A.M.

(Ch.Mohd.Sharief Tariq) Member (Judicial)

(K Anantha Padmanabha Swamy) Member (Judicial)